

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 428
CP/212/ND/2021

IN THE MATTER OF:

| | | |
|----------------------|-----|------------|
| Bhaskar pramanik | ... | Applicant |
| Versus | | |
| Ireo private limited | ... | Respondent |

Under Section 213

Order delivered on 16.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Piyush Singh, Mr. Vivek Kumar, Mr.
Jayant Upadhyay, Advs.
For the Respondent : Mr. Saurabh kalia, Ms. Tanvi Bansal, Advs.

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is
adjourned to **28.05.2024**.

-SD-
(Court Officer)